

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO.638 of 1995.

Between

Dated: 10.5.1995.

1. S.Chandrababu.
2. D.Gideon.
3. S.Prabhakararao.
4. S.Parvathi.
5. B.Satyanarayana.

6. K.Venkateshwararao.
7. J.V.S.K.Prasad.
8. G.Ravikanth.
9. Ch. V.Ramana.
10. A.Vasundhara Rani.

... Applicants

And

1. The Union of India, represented by the Secretary, Department of Telecommunications, Sanchar Bhavan, New Delhi.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyd.
3. The General Manager, Telecommunications, Warangal Area, at Hanamkonda.
4. The General Manager, Telecommunications, Hyderabad Area at Secunderabad.
5. The Telecom District Manager, Warangal.
6. The Telecom District Engineer, Sangareddy.
7. The Chief Superintendent, Central Telegraph Office, Hyderabad.

... Respondents

Counsel for the Applicants : Sri. T.V.V.S.Murthy

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

Copy to:-

1. The Secretary, Department of Telecommunications, Union of India, Sanchar Bhavan, New Delhi.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
3. The General Manager, Telecommunications, Warangal Area, at Hanamkonda.
4. The General Manager, Telecommunications, Hyderabad Area at Secunderabad.
5. The Telecom District Manager, Warangal.
6. The Telecom District Engineer, Sangareddy.
7. The Chief Superintendent, Central Telegraph Office, Hyderabad.
8. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
9. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
10. One spare copy.

Rsm/-

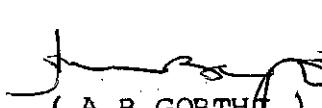
X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

* * *

The applicants were initially appointed as RTP Postal Assistants in Mahaboobnagar District some time during 1980-84. They were subsequently regularised on various dates between 1982-89. Their claim in this OA is for a direction to the respondents to pay them Productivity Linked Bonus for the period that they worked as RTP/SD Postal Assistants.

2. Heard learned counsel for both the parties. Mr. K. Vasudeva Reddy, learned counsel for the applicant has drawn my attention to the judgement in OA.611/94 dated 31.5.94 wherein relief was granted to similarly situated applicants.

3. In view of the above this OA is also allowed at the admission stage itself and the respondents are directed to grant the applicant the same benefits as given to those in OA.611/94. The respondents shall comply with this order within a period of three months from the date of communication of the same. No order as to costs.

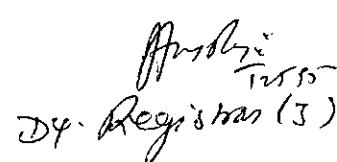

(A.B.GORTHI)

Member (Admn.)

Dated: 10th May, 1995

(Dictated in Open Court)

sd


D.Y. Registrar (J)

Contd. - 3/-

DA-63891

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (1)

DATED

10/5/95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

O.A.NO.

63891

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

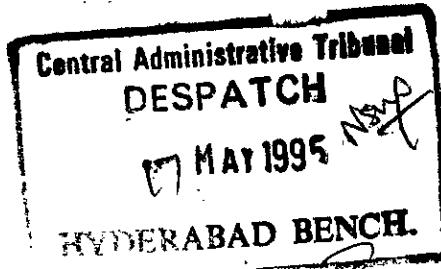
Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR

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R.C